

for the grant of Indian citizenship to about 3000 Pakistani nationals other than infiltrators, belonging to the majority community in Pakistan, who have, on compassionate grounds, been allowed to stay on in India on a year to year basis and have been staying in this country for 5 years or more was referred to the State Governments for their comments.

(d) Yes, Sir.

(e) The matter is under consideration.

### चतुर्थ श्रेणी के कर्मचारी

770. श्री यशवन्त सिंह कुशवाह : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार के चतुर्थ श्रेणी के कर्मचारियों के लिये अभी हाल तक अंग्रेजी का ज्ञान अनिवार्य था;

(ख) क्या राजकीय भाषा (संशोधन) विधेयक के पारित हो जाने के बाद चतुर्थ श्रेणी के कर्मचारियों की सेवा की शर्तों में कुछ परिवर्तन करने का सरकार का विचार है; और

(ग) यदि हां, तो कब तक ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बिष्णु चरण शुक्ल) : (क) 16 नवम्बर, 1951 से भारत सरकार के मंत्रालय, सम्बद्ध कार्यालयों तथा अधीनस्थ कार्यालयों में चपरासी, जमादार, दफ्तरी और रिकार्ड सारटर के पद पर सीधी नियुक्ति के लिये कम से कम मिडिल स्कूल तक की योग्यता आवश्यक होती है। 6 सितम्बर, 1955 से अंग्रेजी के बिना मिडिल स्कूल योग्यता प्राप्त व्यक्ति चपरासी के पद पर सीधी भरती द्वारा नियुक्त किये जा सकते हैं। किन्तु ऐसे चपरासी बाद में जब दफ्तरी के पद पर पहुँचते हैं, तो यह देखने के लिये कि दफ्तरी का कार्य कर सकने के लिये उन्हें अंग्रेजी का पर्याप्त ज्ञान है या नहीं,

अंग्रेजी का मामूली इमतिहान पास करना होता है। (ताकि यह पता चल सके कि वे दफ्तरी के पद की ड्यूटी ठीक कर सकते हैं)।

सितम्बर, 1965 में इस संबंध में आदेश जारी किये गये थे कि चपरासी, जमादार, दफ्तरी और रिकार्ड सारटरों के अतिरिक्त फरास, भंगी, चंकीदार आदि चतुर्थ श्रेणी के पदों की भरती के लिये कोई शैक्षिक योग्यता, अनिवार्य योग्यता के रूप में निश्चित करना जरूरी नहीं था और ऐसे पदों पर भरती के लिये केवल प्राइमरी स्कूल पास योग्यता को वांछनीय योग्यता निर्धारित करना पर्याप्त होगा।

(ख) और (ग). मामला विचाराधीन है।

### All-India Education Conference

771. SHRI T. D. RAMABADRAN:  
SHRI ANBU CHEZHIAN :

Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the 42nd All India Education Conference was held in Madras on the 31st December, 1967;

(b) if so, what were the subjects discussed;

(c) whether it is also a fact that the Conference urged the State Governments to issue instructions to prevent the police from entering educational institutions without the explicit consent of the educational authorities;

(d) if so, the reaction of the State Governments;

(e) the other recommendations made in the Conference; and

(f) how many have been accepted by Government?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) Yes, Sir.

(b) to (f). The Ministry of Education have not yet received the proceedings and the recommendations of the Conference.

**Building of Jetties for Off Shore Loading**

772. SHRI T. D. RAMABADRAN: SHRI ANBUCHZHIAN:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether it is a fact that private enterprises have stepped forward in two States to assist the port authorities in building jetties and buying barges for off shore loading;

(b) if so, the States which have received such offers; and

(c) the reaction of Government thereto?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

**Revocation of Emergency**

773. SHRI RABI RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Defence of India Act is to continue for six months more even after the Emergency has been lifted and Articles 358 and 359 have ceased to be operative;

(b) whether the revocation of Emergency would affect the lot of those held in different States under the Preventive Detention Act; and

(c) if so, the reasons for continuing the Defence of India Act?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (c). Section 1 (3) of the Defence of India Act, 1962 provides that the Act will continue to remain in force for six months from the date on which the Proclamation of Emergency is revoked.

(b) The revocation of the Proclamation of Emergency has no relation to any action taken under the Preventive Detention Act, 1952.

**Road Transport Taxation Enquiry Commission Report**

774. SHRI RABI RAY: SHRI VASUDEVAN NAIR:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) the steps taken to implement the recommendations of the final report of the Road Transport Taxation Enquiry Committee (Keskar Committee) and whether the opinion of different State Governments on this question has been sought; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSAN): (a) and (b). The final report of the Committee has been forwarded to the State Governments, Administrations of Union Territories and the concerned Ministries of the Government of India for comments/views generally. Separate references have also been made to them on several individual recommendations.

After the views of the State Governments etc. are received, it is proposed to convene a meeting of State Ministers-in-charge of Roads and Road Transport to consider the steps to be taken to implement the Committee's recommendations.